

**COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS**

**(1954-55)**

**TWENTY-THIRD REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI**

*March, 1955*

0. 22

**MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

1. Shri M. Ananthasayanam Ayyangar (*Chairman*).
2. Shri Nemi Chandra Kasliwal
3. Shri P. Natesan
4. Shri Raghunath Singh
5. Shri Nageshwar Prasad Sinha
6. Shrimati Ammu Swaminadhan
7. Shri Choithram Partabrai Gidwani
8. Dr. Natabar Pandey
9. Shri Tridib Kumar Chaudhuri
10. Shri Ganesh Sadashiv Altekar
11. Shri Goswamiraja Sahdeo Bharati
12. Shri Narendra P. Nathwani
13. Shri C. R. Basappa
14. Shri B. H. Khardekar
15. Shri T. B. Vittal Rao.

**SECRETARIAT**

Shri V. Narasimhan—*Under Secretary*.

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**I**, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this, their Twenty-third Report.

2. The Committee met on the 14th March, 1955 for categorisation, of two Bills (*vide Appendix I*) under Rule 44(1)(b) and for allocation of time for discussion of five Bills (*vide Appendix II*) under Rule 44(1)(c) of the Rules of Procedure. The Committee also considered a letter received from Shri C. R. Narasimhan requesting that the categorisation of his Bill [*viz.*, Titles and Gifts from Foreign States (Penalty for Acceptance) Bill] might be changed from category B to category A.

## *II. Classification of Bills.*

3. The member-in-charge of the two Bills due for classification and the representative of the Ministry concerned had been invited to present their views on these Bills before the Committee. Only the representative of the Ministry attended the meeting.

4. After hearing the views of the representative of the Ministry and considering all aspects in regard to the Bills, the Committee placed both the Bills under Category B (*vide Appendix I*), in accordance with the principles for categorisation as laid down in their Eighth Report.

## *III. Allotment of time to Bills.*

5. The members-in-charge of the five Bills for which allocation of time was to be made had been invited to be present at the meeting. Only Shri C. R. Narasimhan attended the meeting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

## *IV. Reclassification of Bills.*

7. The Committee then considered a letter from Shri C. R. Narasimhan requesting that the categorisation of his Bill *viz.*, Titles and Gifts from Foreign States (Penalty for Acceptance) Bill, might be changed.

The Bill had been placed in category B by the Committee in their Eighth Report. The Committee did not consider it necessary to change its classification.

## *V. Recommendations.*

8. The Committee recommend:—

- (i) that the classification by the Committee of the two Bills as shown in Appendix I be agreed to by the House;
- (ii) that the time allotted by the Committee for the discussion of each of the five Bills included in Appendix II be agreed to by the House; and

(iii) that the original classification of the Titles and Gifts from Foreign States (Penalty for Acceptance) Bill by Shri C. R. Narasimhan need not be changed from category B to category A for the time being.

M. ANANTHASAYANAM AYYANGAR

NEW DELHI;

*The 16th March, 1955.*

**APPENDIX I**  
**Bills Assigned Category B.**

Sl. No.	Name of the Bill	Bill No.	Remarks
1	The Mines (Amendment) Bill. <i>(Amendment of Sections 33 and 51)</i> by Shri T.B. Vittal Rao .	1 of 1955 ✓	
2	The Industrial Disputes (Amendment) Bill. <i>(Insertion of new Chapter VAA)</i> by Shri T.B. Vittal Rao . . .	2 of 1955 ✓	

## APPENDIX II

### Allocation of time for discussion of Bills.

Sl. No.	The name of the Bill and the member-in-Charge	Time allotted by the Committee
1	Code of Criminal Procedure (Amendment) Bill. ( <i>Amendment of section 435</i> ) by Shri Raghunath Singh. (Bill No. 55 of 1953)	<del>1½ hours.</del>
2	Government of Part C States (Amendment) Bill. ( <i>Amendment of sections 1, 3 etc. and omission of section 23 etc.</i> ) by Shri Dasaratha Deb. (Bill No. 29 of 1953)	<del>2½ hours.</del>
3	Indian Penal Code (Amendment) Bill. ( <i>Amendment of sections 312 and 314</i> ) by Shri S.V. Ramaswamy. (Bill No. 63 of 1952)	<del>1 hour.</del>
4	Special Marriage (Amendment) Bill. ( <i>Amendment of section 2</i> ) by Shri S.V. Ramaswamy. (Bill No. 65 of 1952)	<del>1 hour.</del>
5	Chartered Accountants (Amendment) Bill. ( <i>Amendment of sections 2 and 4 etc.</i> ) by Shri C.R. Narasimhan. (Bill No. 60 of 1953)	<del>2 hours.</del>

### APPENDIX III

#### **Motion re: Adoption of the Twenty-third Report of Committee on Private Members' Bills and Resolutions.**

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 18th March, 1955:—

“That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1955”.

[L.S. Deb. dated 18th March, 1955.]